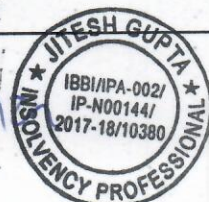


**FORM A  
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF M/S GOLDEN PEACOCK RESIDENCE  
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	M/s. GOLDEN PEACOCK RESIDENCE PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	27/01/2012
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies, NCT of Delhi and Haryana (Company incorporated under Companies Act, 1956)
4.	CORPORATE IDENTITY NUMBER OF CORPORATE DEBTOR	U70109DL2012PTC230637
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Registered Office: Unit No. 502, Building D Mall, Netaji Subhash Place, Pitampura New Delhi 110034
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	Date of Commencement of CIRP: 06/11/2019 (by the order of Hon'ble NCLT, Principal Bench New Delhi)  (Copy of order received on 11/11/2019)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	09/05/2020
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTIONAL PROFESSIONAL	Name: Mr. Jitesh Gupta  Registration No.: IBBI/ IPA – 002/IP–N 00144/2017-18/10380
9.	ADDRESS AND EMAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	Address: 257, Vardhman City Center, Near Shakti Nagar Under Bridge, Gulabi Bagh, Delhi-110052.  Email Address: Jitesh@jkgupta.com
10.	ADDRESS AND EMAIL TO BE USED FOR CORRESPONDANCE WITH THE INTERIM RESOLUTION PROFESSIONAL	Address: Same as above  Email: cirp.goldenpeacock@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	25/11/2019 (14 days from the date of appointment of the interim resolution professional i.e. 11/11/2019; date on which copy of order of NCLT, Delhi was received)
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Allottee under the Real Estate Project (Financial Creditor in class) of the Corporate Debtor
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	1. <b>Mr. Parveen Kumar Garg</b> , Insolvency Professional, Regn No. IBBI/PA-002/IP-N00469/2017-2018/11327 at 105-B/2, Pal Mohan Plaza, D.B. Gupta Road, Karol Bagh, New Delhi - 110005 Email: pkgcosec@rediffmail.com  2. <b>Mr. Gyaneshwar Sahai</b> , Insolvency Professional, Regn No. IBBI/PA-002/IP-N00130/2017-2018/10546 at Second Floor, O S-2, The Next Door, Sector-76, Faridabad, Haryana,121004 Email: gyaneshwar.sahai@gmail.com  3. <b>Ms. Mukul Kumar</b> Insolvency Professional, Regn No. IBBI/PA-001/IP-P01670/2019-2020/12642, at D-3/1304, The Legend, Sushant Lok Phase 3, Sector 57, Gurgaon, Haryana-122011 Email: adv.mk Singh@gmail.com
14.	(a) RELEVANT FORMS AND (b) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	<b>Weblink:</b> <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> <a href="https://ibbi.gov.in/">https://ibbi.gov.in/</a> Insolvency and Bankruptcy Board of India (IBBI) 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi -110001



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution process of the **M/s Golden Peacock Residence Private Limited** on **06/11/2019** (Copy of order received on 11/11/2019).

The creditors of **M/s Golden Peacock Residence Private Limited, Corporate Debtor**, are hereby called upon to submit their claims with proof on or before 25/11/2019 to the Interim Resolution Professional at the address mentioned against item no. 8, 9 and 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

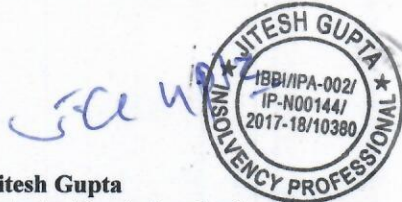
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [*Allottee under the Real Estate Project (Financial Creditor in class) of the Corporate Debtor*] in Form CA.

The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolutions Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

- Form B- for Claims by operational creditors except workmen and employees
- Form C- for Claims by Financial creditors
- Form CA: for Claims by Financial Creditors in a class
- Form D- for Claims by workmen and employees.
- Form E- for Claims by authorized representative of workmen and employees.
- Form F- for Claims by Creditors (Other than Financial Creditors and Operational Creditors of the Corporate Debtor).

The above-mentioned forms can be downloaded from the website [www.ibbi.gov.in](http://www.ibbi.gov.in) (Insolvency and Bankruptcy Board of India).

Submission of false or misleading proofs of claim shall attract penalties.



**Jitish Gupta**  
**Interim Resolution Professional**  
**Regn No.: IBBI/ IPA-002/IP-N 00144/2017-18/10380**

Place: Delhi  
Date: 12/11/2019